

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 133/9/NCLT/AHM/2017

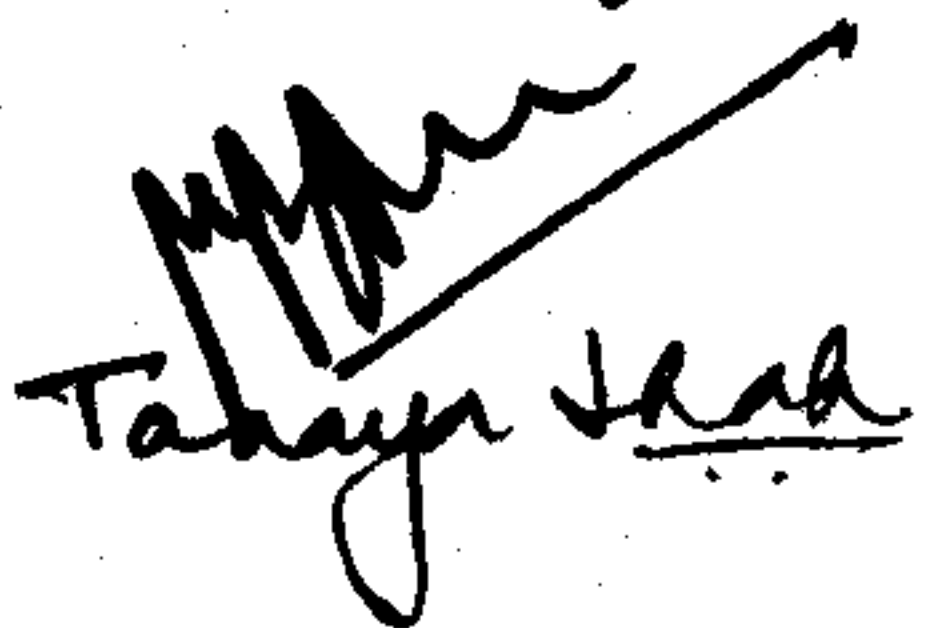
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017**

Name of the Company: Allcargo Logistics Ltd
V/s.
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MEGHA JANI	ADVOCATE	APPLICANT	
	TANAYA SHAH	ADVOCATE	APPLICANT	
2.				

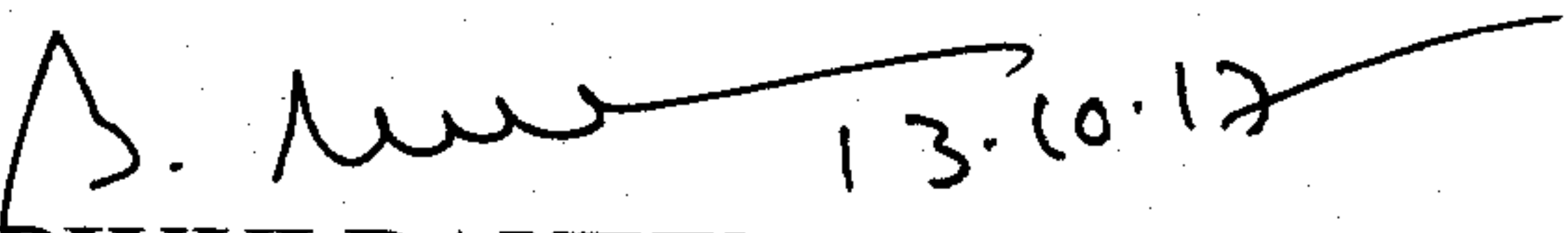
ORDER

Learned Advocate Ms. Megha Jani with Learned Advocate Ms. Tanaya Shah present for Operational Creditor/ Petitioner. None present for Respondent.

Proof of dispatch of copy of application on Respondent filed.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 23.10.2017 for objections of Respondent and for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 13th day of October, 2017.